regard to the various major sectors of economy and social services; and the targets fixed in respect of each one of them; and

(c) how far this plan contemplates achievement of the targets fixed under the Fourth Five Year Plan under each head; and what is the contemplated rate of growth of national income, agricultural production and industrial production under the said annual plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c) Perhaps the Hon. Members have in mind the year 1973-74 which is the final year of the Fourth Five Year Plan. The Annual Plan for 1973-74 is under preparation. At present discussions are being held with State Governments and Central Ministries. After the discussions are over, the Plan will be finalised and placed before the House.

SETTING UP OF A WHOLESALE TRADING CORPORATION FOR CONSUMER GOODS

672. SHRIMATI PRATIBHA SINGH:
SHRI GANESH LAL MALI:
SHRI KALI MUKHERJEE:
SHRI M. K. MOHTA:
SHRI P. S. PATIL:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether Government are considering a scheme for setting up of a whole-sale Trading Corporation for consumer goods;
- (b) if so, the salient features of the scheme; and
- (c) the steps taken so far in that direction?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-

LOPMENT (PROF. SIDDHESHWAR PRASAD): (a) No. Sir.

(b) and (c) Do not arise.

FICCI DOCUMENTS ON PLAN POLICIES

673. SHRI S. G. SARDESAI: DR. Z. A AHMED:

Will the Minister of PLANNING be pleased to state:

- (a) whether the Federation of Indian Chambers of Commerce and Industry (FICCI) has recently submitted to Government a document on plan policies;
- (b) if so, what are the main suggestions made in the document; and
- (c) what are Government's views thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b) Yes, Sir. The salient points of this document are indicated in the note attached. [See Appendix LXXXII, Annexure No. 30]

(c) Government have not so far taken a view on the points raised in the document published by the Federation.

SOLUTION FOR IMPLEMENTATION OF INDUSTRIAL LICENCES

674. SHRI A. G. KULKARNI: SHRI S. B. BOBDEY: SHRI V. R. PARASHAR:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) what steps are being taken for the speedy implementation of industrial licences and whether his Ministry has proposed a package approach to solve various troubles due to lengthy Licensing Procedure; and

(b) how many licences and Letters of Intent have been granted in 1971-72 and what is the present backlog of the licence applications?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. SIDDHESHWAR PRASAD): (a) It has been observed that, in practice, the setting up of an industrial undertaking and commencement of production therein takes about 3 to 4 years' time from the issue of a letter of intent. The progress made by holders of industrial licences is reviewed, as a matter of course, at the stage of considering applications for the extension of the period for implementation of licences and an increasingly selective approach is being adopted for granting such requests. In cases where it has been found that negligible interest has been taken in implementation, warnings have been issued or a final extension given and, in appropriate cases, licences revoked or cancelled. The progress made by certain categories of holders of industrial licences such as the State Industrial Development Corporation and those relating to certain sejected, important items of manufacture such as Calcium Carbide, automobile tyres and tubes, selected electronics items, caustic soda, soda ash has been reviewed. As a result of such selected reviews, some general bottlenecks standing in the way of speedy implementation have been identified and steps are being taken to remedy the situation to the extent possible. Government are considering the introduction of a system for a centralised, continuous review of implementation with a computerised information system regarding, inter-alia, progress in the implementation of industrial licences. Government have taken several steps to streamline the procedure for consideration of applications for industrial licences such as periodical reviews at senior levels, imposition of time limits for action at various stages; automatic consideration of pending applications after expiry of certain time limits,

etc. As a result of this the disposal of these applications has been speeded up. The matter is kept under constant review.

(b) Between 1st January, 1971 and 30th September, 1972, a total of 1681 letters of intent and 1036 industrial licences have been granted and as on 1st October, 1972, a total of 1827 applications for industrial licences were pending.

LAW AND ORDER SITUATION IN DELHI

675. SHRI KALYAN ROY:

SHRI PRANAB KUMAR MUKHERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the attention of Government has been drawn to the news published in the Amrit Bazar Patrika of September 16, 1972 to the effect that violence and crime is rampant in Delhi; and
- (b) what is the number of murders, rape, abduction, dacoities, hijacking of D.T.C. Buses and other crimes in Delhi during the last three years and the steps taken by Government to improve law and order situation and the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) A statement is enclosed.

STATEMENT
Figures of Crimes

Nature of crime	1969	1970	1971
Murder	96	123	114
Rape	30	32	53
Kidnapping/			
abduction	305	531	453
Decoity	2	28	14
Hijacking of			
DTC buses	•••	1	14
Other crimes			
under IPC	17,172	30,529	28,601